

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Customs Appeal No.20045 of 2021
Customs Cross Objections No. 20153 of 2021 &
Customs Miscellaneous Application No. 20114 of 2025**

(Arising out of Order-in-Appeal No. 76-100/2020 dated 31.08.2020
passed by the Commissioner of Customs (Appeals), Bengaluru.)

The Commissioner of Customs.

New Customs House, Panambur,
Mangalore-575 010.

Appellant(s)

VERSUS

M/s. Bola Surendranath

Kamath & Sons,

Kedinje, Karkala-574 110,
Udupi District.

Respondent(s)

APPEARANCE:

Mr. Maneesh Akhoury, Assistant Commissioner (AR) for the appellant.

None for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21054 /2025

DATE OF HEARING: 21.07.2025

DATE OF DECISION: 21.07.2025

DR. D.M. MISRA

The Revenue has moved this miscellaneous application seeking withdrawal of the appeal in terms of the Litigation Policy with reference to Board's Instruction F.No.160390/20/2024 JC CBEC dated 06.08.2024 fixing the monetary limit of Rs.60 lakhs for filing appeal by Department before CESTAT and instructed the field formations to withdraw the appeals which fall within the above monetary limit of Rs.60 lakhs. Miscellaneous application is allowed. Consequently, the appeal is dismissed as withdrawn

without going into the merits of the case. Cross objections filed by the respondent also gets disposed of.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gm/Raja